

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923
Website: www.cercind.gov.in

Ref: Petition No. 82/GT/2011

Date: 12.10.2011

To

Chief Engineer (Commercial),
NHPC Ltd,
NHPC Office Complex,
Sector-33, Faridabad,
Haryana-121003.

Subject: Petition No: 82/GT/2011- Approval of Generation Tariff of Teesta-V HE Project for the period 01.04.2009 to 31.03.2014 U/S 79(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Section 62(1) (a) of the Electricity Act, 2003.

Sir,

With reference to your petition on the subject mentioned above and the submissions filed vide affidavit dated 09.09.2011, I am directed to inform you that additional information on the following is required to be filed on affidavit, with an advance copy to the respondents/ beneficiaries, on or before 28.10.2011.

- (i) Gross Block as on 31.03.2009 as per Form 11 (Refer Page No. 48 of the petition) does not match with the Gross Block as on 31.03.2009 as per Balance Sheet (Refer Page No. B-79, B-83 and appendix- IX of additional information vide affidavit dated 09.09.2011).
- (ii) As regards PFC loan, the Loan-wise detail of balance and the rate of interest thereon as on 01-04-2009.
- (iii) The details of assets put to use specifically for the project as on 01-04-2009 based on the physical verification report for the Year 2008-09.
- (iv) Editable soft copy of the Petition and calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours Sincerely,

Sd/-
(Ritu Randeva)
Assistant Chief (Legal)

